

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.106
C.P.(IB)/217(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kadvani Forge Ltd

V/s

Bhalara Cotton Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 02/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Mr. Sumit Parikh, Ld. Adv.

For the Respondent :None

ORDER

It is seen that on 10.10.2022, respondent appeared through learned counsel, Mr. Aalay Shah who sought time to file Vakalatnama as well as reply. In the next date of hearing respondent again appeared through the counsel on 20.12.2022, no reply was filed, it was ordered to proceed without their reply.

It is seen that reply has been filed on 01.03.2023 by the Respondent along with Vakalatnama. However, for the last three consecutive dates nobody put an appearance on behalf of the respondent. Even today also no one appears for the respondent to represent the matter.

Further, no Form-D has been filed by the Applicant being record of default despite repeated directions.

Learned counsel for the applicant seeks four weeks more time to file the Form-D as he has already applied for the same before the NeSL.

At the requests of learned counsel for the applicant, the matter stands adjourned.

Re-list on 19.03.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)